

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 485/TT/2026

Subject : Petition under Section 62(1)(b) and Section 79(1)(d) of the Electricity Act, 2003 read with Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking true up of the transmission tariff for the 2019-24 period under Regulation 13 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and the determination of the transmission tariff for the 2024-29 period under Regulation 9(2) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024, for the deemed Inter-State Transmission Lines owned by the Petitioner and utilized for the transmission system operated by the Respondent.

Petitioner : West Bengal State Electricity Transmission Company Limited (WBSETCL)

Respondents : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **29.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Janmali Manikala, Advocate, WBSETCL
Shri Deepak Thakur, Advocate, WBSETCL

Record of Proceedings

The matter was heard through a virtual hearing.

2. The learned counsel for the Petitioner submitted that the present Petition has been filed for the true-up of the transmission tariff for the 2019-24 period and the determination of the transmission tariff for the 2024-29 period. He requested that the tariff may be allowed as claimed by the Petitioner in the Petition.

3. After the hearing, the Commission directed as under:

a) Issue notice to the Respondents; and



- b) The Respondents to file their respective replies, if any, within two weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.
4. The Commission further directed the Petitioner to submit the detailed justification along with the supporting documents for the Additional Capital Expenditure (ACE) claimed for the transmission assets for the 2024-29 tariff period, on an affidavit, with a copy to the Respondents, within a week:
5. The Petition will be listed for hearing on **10.11.2026**.

By order of the Commission

sd/-
(T. D. Pant)
Joint Chief (Law)

